

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Division Bench
Court – I

**Application No. ST/COD/30509/2017
in
Appeal No. ST/30882/2017**

Bachina Srinivas

.....Appellant(s)

Vs.

**Commissioner of Central Excise, Customs
& Service Tax, Visakhapatnam - I**

.....Respondent(s)

Appearance

Shri V. Ravindranath, Advocate for the Appellant.

Shri Dass Thavanam, Superintendent (AR) for the Respondent.

Coram:

Hon'ble Mr. M.V. RAVINDRAN, MEMBER (JUDICIAL)

Hon'ble Mr. P. VENKATA SUBBA RAO, MEMBER (TECHNICAL)

Date of Hearing: 24/05/2018

Date of Decision: 24/05/2018

FINAL ORDER No. A/30601/2018

[Order per: M.V. Ravindran]

This application is filed for condonation of delay of 1164 days in filing the appeal before the Tribunal.

2. Heard both sides and perused the records.

3. On perusal of records, it transpires that the delay has been sought to be explained, as the Accountant who was looking for accounts and matters relating to payment of taxes, received a copy of the impugned order but it placed in wrong file and by the end of June, 2014 he left the job without any intimation. We find that explanation is given by the applicant seems to be very sketchy. In view of the foregoing, we hold that, the appellant has not satisfactorily explained the delay. The application for condonation of delay is dismissed accordingly, appeal also stands dismissed.

(Order dictated & pronounced in open court)

P. VENKATA SUBBA RAO
MEMBER (TECHNICAL)

M.V. RAVINDRAN
MEMBER (JUDICIAL)

Lakshmi....